

## Statement of Immovable Property Return for the year 2015 (as on 1.1.2016)

SERVICE:

Name of Officer (in full) BAVISETTY SRIDHAR.... .Designation; Deputy Registrar Of Companies, Chennai: Date of Birth 06/06/1972

Ministry/Department/Office O/O Registrar of Companies, Chennai:: Grade Pay: 6,600/- Present Pay ..... SELF

Name of district sub-division, Taluk and Village in which property is situated	Name and details of property – Housing, lands and other buildings	Cost of Construction/ acquirement including land in case of house and year when purchased	*Present Value	If not in own name state in whose name held and his/her relationship to the Government Servant	How acquired- whether by purchase, lease**, mortgage, inheritance gift or otherwise, with date-of acquisition and name with details of persons from whom acquired	Annual income from the property	Remarks
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
East Godhavari Gollaprolumandal Thatiprathi(v)	Ac0.96 Sy and 437/2 Agricultural dry land (girayati meraka)	57,600/-; purchased in the year 2002	2,00,000	self	Purchased from Sri. M Ravi babu on 30/9/02	10500	

Signature ..... 

Date..... 28/11/16

EASTGODHAVARI KORUKONDA MANDAL NARASAPURAM (v)	Ac1.00 SY395 AND 396 Agricultural land	2,00,000/-and purchased in the year 2011	2,10,000	SELF	Purchased from Sri Marisetty sita ramarao 29/1/11	12,500	
RR DISTRICT, BLOCK NO 30, MALKAJGIRI CIRCLE	IN MEGHANA HOMES, RESIDENTIAL FLAT No.203,2 <sup>ND</sup> FLOOR, 1045SQ FT SUPER BUILTUP AREA	Cost of construction is 26,00,000/- in the year 2014	26,00,000/-	SELF	Purchased from M/s Meghana constructions and 3 others and acquired on 28/3/2014	Self occupied	Ministry has pleased to taken on record vide No.C- 29011/16/2011- Vig DATED 31/12/2013

Signature

Date

*[Handwritten Signature]*  
*28/1/16*

NOTES:

- 1) \*In case where it is not possible to assess the value accurately the approximately value in relation to present conditions may be indicated.
- 2) \*\*Includes short term lease also.
- 3) The declaration form is required to be filled in and submitted by every member of Class I and Class II (Group A Group B) services under rule 15(3) of the Central Civil Services (Conduct) Rules, 1955 (now rule 18(1) of the CCS (Conduct) Rules, 1964) on the first appointment to the service and thereafter at the interval of every twelve months, giving particulars of all immovable property owned, acquired or inherited by him or held by him on lease or mortgaged, either in his own name or in the name of any members of his family or in the name or any other person dependent on Government servant.
- 4) The wording 'no change' or 'no addition' or 'as in the previous year' should be avoided and full details provided.
- 5) The columns should be filled up neatly in capital letters.